

SUPPLEMENTARY LIST 210

**NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 10-05-2024 AT 03.30 P.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. VENKATARAMAN SUBRAMANIAM, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : --**

**PETITION NUMBER : CA(CA)/40/2023**

**NAME OF THE PETITIONER : Ramachandra Granite And Constructions  
Pvt Ltd**

**NAME OF THE RESPONDENT(S) : ROC, Coimbatore**

**UNDER SECTION : Sec 252 of CA, 2013**  
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**ORDER**

Ld. PCS Mr.Krishna Mohan appears for the Appellant.

This appeal is filed under Section 252(3) of the Companies Act, 2013, by its Members, namely, Thimmanna Varadharaj and Sadappa Santhosh and filed an affidavit on that behalf which is at page no.14-16 of the appeal.

On perusal of the records, the balance sheet as on 31.03.2023 at page 60 shows that One Mr.Thimmaiah Gowda Varadharaj and another Mrs. Vimala Ramachandran as shareholders.

It is observed that the appellants are not the shareholders of the struck off company. Therefore the Appellants are directed to explain their locus in maintaining the present appeal by way of memo within **three weeks**.

List the appeal for compliance and hearing on **05.06.2023**.

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**VENKATARAMAN SUBRAMANIAM  
MEMBER (TECHNICAL)**

-SD-

**JYOTI KUMAR TRIPATHI  
MEMBER (JUDICIAL)**